

- (1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1988 published in Notification No. G.S.R. 675(E) in Gazette of the India dated the 2nd June, 1988.

(ii) The Drugs and Cosmetics (Seventh Amendment) Rules, 1988 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 27th July, 1988.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (1) (i) above. [Placed in Library. See No. LT-7051/88]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1987-88 along with Audited Accounts. [Placed in Library. See No. LT-7052/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 1987-88.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Health

and Family Welfare, New Delhi, for the year 1987-88. [Placed in Library. See No. LT-7053/88]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer institute, Madras, for the year 1987-88. [Placed in Library. See No. LT-7054/88]

- (6) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1987-88 along with Audited Accounts. [Placed in Library. See No. LT-7055/88]

[*Translation*]

**Chandigarh Juvenile Justice Rules,
1987**

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): I beg to lay on the Table a copy of the Chandigarh Juvenile Justice Rules, 1987 (Hindi and English versions) published in Notification No. 56/4/1/88-FII (14)/3416 in Chandigarh Gazette dated the 14th March, 1988, issued under Section 61 of the Juvenile Justice Act, 1986. [Placed in Library. See No. LT-7057/88]

11.12 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to report the following messages received from

the Secretary-General of Rajya Sabha:-

11.13 hrs.

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1988 agreed without any amendment to the Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1988".

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tamil Nadu Appropriation (No. 3) Bill, 1988 which was passed by the Lok Sabha at its sitting held on the 5th December, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 3) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 5th December, 1988, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

**DIRECT TAX LAWS (AMENDMENT):
BILL***

[English]

THE MINISTER OF FINANCE (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Direct Tax Laws (Amendment) Act, 1987.

MR. SPEAKER: The question is:

"The leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Direct Tax Laws (Amendment) Act, 1987."

The motion was adopted

SHRI S.B. CHAVAN: I introduce† the Bill.

PROF. MADHU DANDAVATE (Rajapur): Unlike the last time, I hope enough time will be available to discuss this Bill.

11.13 1/2 hrs.

MOTION UNDER RULE 388

Suspension of Rule 67

[English]

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I beg to move:

"That this House do suspend rule 67 of the Rules of Procedure and Conduct of Business in the Lok Sabha in its appli-

*Published in Gazette of India Extraordinary, Part II Section 2 dated 13-12-1988.

†Introduced with the recommendation of the President.